

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ABAG HI-TECH EDUCATION LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ABAG HI-TECH EDUCATION LIMITED
2.	Date of incorporation of corporate debtor	26/10/2009
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES-DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U80904DL2009PLC195481
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 106, VISHWADEEP TOWER, PLOT NO. 4, DISTRICT CENTER, JANAKPURI NEW DELHI West Delhi DL 110058 IN
6.	Insolvency commencement date in respect of corporate debtor	12 th June, 2020 (As per Order of NCLT, Court VI, New Delhi dated 12 th June, 2020 in C.P.No.IB-413(ND)/2020.) [Copy of Order received on 15th June, 2020]
7.	Estimated date of closure of insolvency resolution process	09 th December, 2020 (180 days from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Debashis Nanda Registration No: IBBI/IPA-003/IP-N00040/2017-18/10316
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address with IBBI: CS-14, C-Floor, Ansal Plaza, Vaishali, Ghaziabad, Uttar Pradesh ,201010 Email Address: dnanda.cma@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: CS-14, C-Floor, Ansal Plaza, Vaishali, Ghaziabad, Uttar Pradesh ,201010 Email Address: dnanda.cma@gmail.com & cirp.abaghitech@gmail.com
11.	Last date for submission of claims	29 th June, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	A. RELEVANT FORMS Web link: http://www.ibbi.gov.in/downloadform.html B. DETAILS OF AUTHORISED REPRESENTATIVES ARE AVAILABLE AT: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Abag Hi-Tech Education Limited** on 12th June, 2020.

The creditors of **Abag Hi-Tech Education Limited**, are hereby called upon to submit their claims with proof on or before 29th day of June, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Note: The Submitted proof of claims is to be made in accordance with Chapter IV of Insolvency & Bankruptcy Board of India (Insolvency Resolution Process of Corporate Person) Regulations, 2016. The proof of claim is to be submitted by way of the following specified forms along with Affidavit and documentary proof in support of claim.

1. Form B- Claim by Operational creditors except Workmen and Employees.
2. Form C- Claim by Financial Creditors.
3. Form D- Claim by Workmen or an Employee.
4. Form E- Claim by Authorized Representative of Workmen and Employees.
5. Form F- Claim by Creditors (Other than Financial Creditors & Operational Creditors).



Debashis Nanda

Insolvency Professional

IBBI/IPA-003/IP-N00040/2017-18/10316

IRP for Abag Hi-Tech Education Limited



Date: 17-06-2020

Place: Delhi